

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-221(PB)/2020

IN THE MATTER OF:

M/s. Trutek Fasteners Pvt. Ltd. Applicant/petitioner

Vs.

Bhasin Infotech And Infrastructure Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.03.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

For the petitioner: Mr. Gaurav H. Sethi, Adv.

For the Respondent(s): Mr. Ankit Sharma, Adv.

ORDER

IA-1185/2022

Mr. Gaurav H. Sethi, Ld. Counsel for the Petitioner is present.

Mr. Ankit Sharma, Ld. Counsel for the Respondent is also present.

That the present application has been filed by the Applicant under Rule 8 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 for withdrawal of the petition filed by the Applicant bearing no : IB-221(PB)/2020.

The prayers in IA No. 1185/2022 are as follows: -

- “1. *The Hon'ble Tribunal may kindly permit the Applicant to withdraw the application bearing no. 221(PB)/2020 and dismiss the same as withdrawn.*

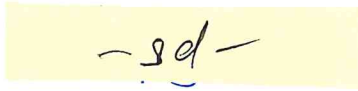
AND/OR

2. *Any other relief that this Hon'ble Tribunal may deem fit in favour of the Applicant.”*

The application IA No. 1185/2022 is allowed and main (IB)-221(PB)/2020 stands **dismissed** as **withdrawn**.

All IA's stand **closed**.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)